

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:478
ANSWERED ON:23.11.2009
NREGS WAGES
Balram Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of National Rural Employment Guarantee Scheme (NREGS) works being paid; State-wise;
- (b) the preference being given to Scheduled Casts and Scheduled Tribes; and
- (c) the steps being taken to enhance the work in other areas in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a): Permissible works as given in para 1 of schedule-I of NREGA are as under:

- (i) water conservation and water harvesting;
- (ii) drought proofing, including afforestation and tree plantation;
- (iii) irrigation canals, including micro and minor irrigation works;
- (iv) provision of irrigation facility, horticulture plantation and land development facilities to land owned by households belonging to the SC/ST or BPL families or to beneficiaries of land reforms, or to the beneficiaries under the Indira Awas Yojana of Government of India or that of the small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008.
- (v) renovation of traditional water bodies, including de-silting of tanks;
- (vi) land development;
- (vii) flood-control and protection works, including drainage in waterlogged areas;
- (viii) rural connectivity to provide all-weather access. The construction of roads may include culverts where necessary, and within the village area may be taken up along with drains. Care should be taken not to take up roads included in the PMGSY network under NREGA. No cement concrete roads should be taken up under NREGA. Priority should be given to roads that give access to SC/ST habitations;
- (ix) any other work that may be notified by the Central Government in consultation with the State Government.

(b): The share of SC/ST was 61% in total employment generation in 2006-07. Similarly, in 2007-08, the share of SC/ST was 56%, in 2008-09, share of SC/ST was 54% and in 2009-10 (October, 2009), share of SC/ST was 51%.

(c): The benefits of works on individual lands as given in para 1(iv) of Schedule I of NREG Act have been extended to small and marginal farmers vide Notification dated 22.7.2009. Further, construction of Bharat Nirman, Rajiv Gandhi Sewa Kendra as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level has been included as a permissible activity in para 1 of Schedule I of the Act vide Notification dated 11.11.2009.